

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 105

CP(IB) No. 27/Chd/Pb /2024

IN THE MATTER OF:

Ashish Dehra (PG)

...Petitioner

Under Section: 94, IBC 2016

Order delivered on 30.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. APS Madaan, Advocate

For the RP : Mr. Aman Kampani, Advocate

For the Creditors : None

ORDER

Affidavit of service has been filed by Ms. Preeti Yadav, Advocate vide Diary No. 4042/2 dated 01.04.2024. The same is taken on record. There is no representation on behalf of the creditors. Out of sheer indulgence, one opportunity is granted to the creditors to come present before this Bench and file objections, if any, against the report filed by RP under Section 99 of the Code. Let the same be done within two weeks with a copy in advance to the counsel opposite. Response thereto, if any, be filed within one week thereafter with a copy in advance to the counsel opposite. At the request of learned counsel for the petitioner, list the matter on 01.07.2024.

-sd-

(L. N. GUPTA)
MEMBER (T)

-sd-

(HARNAM SINGH THAKUR)
MEMBER (J)

SM